

**SUPREME COURT OF INDIA**

Dinesh

Vs.

Lal Singh

C.A.No.1221 of 2008

(Tarun Chatterjee J.)

06.05.2009

**ORDER**

1. The interlocutory application No.2, filed in Civil Appeal No.1221 of 2008, for withdrawal of the appeal is allowed. In view of that, the appeal itself stands disposed of as not proceeded with.

2. Interim order, if any, stands vacated.